

## PADAR SAPPHIRE MINES

\*2724. **Chaudhuri** **Muhammed Shafiq:** Will the Minister of **Natural Resources and Scientific Research** be pleased to state:

(a) whether Government have taken over the Padar Sapphire Mines in the Jammu and Kashmir State;

(b) if so, when and on what terms; and

(c) the number of survey parties which have conducted surveys of these mines and the result thereof?

भाकृतिक संसाधन मंत्री (श्री कं० डी० मालवीय): (क) और (ख). जी, नहीं।

(ग) ज्वालामुखी सर्वे आफ इंडिया ने इन खानों में कोई भी काम नहीं किया है।

## TRIBES ADVISORY COUNCILS

\*2725. **Shri Sanganna:** Will the Minister of **Home Affairs** be pleased to state:

(a) whether any Tribes Advisory Councils have been set up in non-Scheduled Areas during the year 1954 under the provisions of para 4 of the Fifth Schedule of the Constitution; and

(b) if so, the names of the places where they have been set up?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) No.

(b) Does not arise.

I may point out to the hon. Member that in the year 1953, West Bengal have appointed such a Council.

**Shri Subodh Hasda:** May I know whether it is a fact that the special officers engaged in tribal welfare work are not members of the Tribal Advisory Council in the States?

**Shri Datar:** I have not got that information.

**Shri Sanganna:** May I know whether the Government of Andhra

have sent a proposal for this purpose after separation from the Madras State?

**Shri Datar:** I shall make enquiries.

**Shri Joachim Alva:** The Home Ministry has circularised a Tribal Welfare Conference Number in which are printed a large number of suggestions for the tribal welfare—both major and minor. I want to ask the hon. Minister whether there has been any serious attention paid at least to implement the minor suggestions in the book.

**Shri Datar:** I may point out to the hon. Member, Government have been giving serious attention to all the serious and non-serious suggestions and Government have sent out a copy of the report together with the resolutions to all the State Governments for implementing them to the extent that is possible.

**Mr. Speaker:** We will now take up those questions which were tabled by hon. Members who were absent when called.

## ELECTION CHARGES

\*2709. **Shri K. C. Sodhia:** Will the Minister of **Law** be pleased to lay on the Table of the House a statement showing:

(a) the amount of contribution paid towards election charges to various States (Parts 'A' and 'B') during 1954-55; and

(b) the principles on which these contributions are made?

**The Minister in the Ministry of Law (Shri Pataskar):** (a) and (b). A statement is laid on the Table of the House. [See Appendix XIII, annexure No. 2].

**Shri K. C. Sodhia:** From the statement I find that there are two kinds of expenses; one for the preparation of electoral rolls and the other for the conduct of the elections. In the statement, the contributions paid for elections charges to the different